

ITEM NO.2

COURT NO.10

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos. 1689-1690/2021
(Arising out of impugned final judgment and order dated 22-12-2020
in WA No. 1508/2020 and WA No. 1509/2020 passed by the High Court
of Kerala at Ernakulam)

K.V. M COLLEGE OF NURSING

Petitioner(s)

VERSUS

THE STATE OF KERALA & ORS.

Respondent(s)

([FOR FINAL DISPOSAL][TO BE TAKEN UP AS FIRST CASE])

Date : 23-03-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

Mr. George Poonthottam, Sr. Adv.
Ms. Liz Mathew, AOR
Ms. Sonali Jain, Adv.
Ms. Vasudha Jain, Adv.

For Respondent(s)

Mr. Nishe Rajen Shonker, AOR

Mr. P. Shree Kumar, Adv.
Mr. Venkita Subramoniam T.R, AOR
Mr. Rahat Bansal, Adv.
Mr. Likhichand Bonsle, Adv.

Mr. P. V. Surendranath, Sr. Adv.
Mr. James P. Thomas, AOR
Mr. Subhash Chandran K.R., Adv.
Mr. Sawan Kumar Shukla, Adv.

Mr. VSR Krishna, Adv.
Mr. Arpit Shukla, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. Sreekumar, learned counsel appearing for the

Kerala University of Health Sciences points out that if the nursing students of each batch, are to undertake their clinical training in the affiliated hospital in order to get the required 420 hours of training, a student has to undergo at least 14 hours of training on each day, which may be a practical impossibility as the affiliated hospital are located at some distance from the Nursing Institute.

It is also pointed out that some affiliated hospital also caters to the nursing students, from other institutes.

In course of hearing of this case, the response from the Indian Nursing Council was required on the minimum hours of clinical training that the student-nurses are expected to undertake either in the parent or in the affiliated hospital, to achieve the norms applicable all across the country. The affidavit which has been filed does not address this particular aspect on the required hours of training. Accordingly, the affidavit to this effect be filed on or before 28th March, 2022.

The petitioner may also file affidavit indicating the number of hours of clinical training in the parent hospital and also in the affiliated hospital, provided for the students of the petitioner-institute.

List the matter on 29th March, 2022 in the first three cases.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
BRANCH OFFICER